

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11224/2015

(Arising out of impugned final judgment and order dated 29/10/2014
in RP No. 268/2013 passed by the National Consumer Disputes
Redressal Commission, New Delhi)

DEVI LAL PARIKH

Petitioner(s)

VERSUS

HARBANS SINGH & ANR.
(With office report)

Respondent(s)

Date : 06/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDEFor Petitioner(s) Mr. Nitin Bhardwaj, Adv.
Mr. Rajiv Kumar Sinha, Adv.
Mr. P.K. Singh, Adv.For Respondent(s) Mr. Praveen Mahajan, Adv.
Mrs. suruchi Mahajan, Adv.
Mr. S. C. Patel, Adv.

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by learned
counsel for the petitioner.

List the matter after ten weeks.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master